

VI 06 1996

পঞ্জীকৃত নম্বৰ ক - ১২

Registered No. A-12

অসম



ৰাজপত্ৰ

সম্মিলিত

THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY

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No. 49 Dispur, Tuesday, 26th March, 1996, 6 Chaitra, 1918 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : LEGISLATIVE BRANCH

NOTIFICATION

The 26th March, 1996

No.LGL.51/95/260 : The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. VI OF 1996

(Received the Assent of the Governor on 26th March 1996)

THE LALUNG (TIWA) AUTONOMOUS
COUNCIL (AMENDMENT) ACT, 1996

AN

ACT

further to amend the Lalung (Tiwa) Autonomous
Council Act, 1995.

Preamble.

Whereas it is expedient further to amend the
Lalung (Tiwa) Autonomous Council Act, 1995 here-
inafter referred to as the principal Act, in the manner
hereinafter appearing ;

Assam
Act XXV
of 1995.

It is hereby enacted in the Forty-seventh Year of
the Republic of India as follows :-

Short title,
extent and
commencement.

1. (1) This Act may be called the Lalung (Tiwa)
Autonomous Council (Amendment) Act,
1996.

(2) It shall have the like extent as the principal
Act.

(3) It shall come into force at once.

Amendment of
section 6 of
Act No. XXV
of 1995.

2. In the principal Act, in section 6, in sub-
section (4), in clause (ii), the word "Three",
occurring at the beginning shall be substituted by
the word "six."

Amendment of
section 24 of
Act No. XXV
of 1995.

3. In the principal Act, in Section 24, in sub-
section (I), the word "three" occurring between
the words "the", and, "Executive Councillors"
shall be substituted by the word "six."

M. K. DEKA
I/C Secy.
to the Govt. of Assam
Legislative Deptt.